

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:307  
ANSWERED ON:11.12.2002  
ADMISSION IN MEDICAL COLLEGES  
VILAS BABURAO MUTTEMWAR

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the medical colleges in the country both Government and private have been admitting students to the pre-graduate and post-graduate courses in the middle of the session;
- (b) if so, whether the Supreme Court have in its recent order directed the medical institutes that no admission be made after the commencement of the session;
- (c) if so, whether the Medical Council of India have formulated any guidelines in this regard; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a)to(d): A statement is laid on the table of the Lok Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 307 FOR 11.12.2002

The Medical Council of India Regulations on Graduate Medical Education, 1997 stipulates that the Universities/the concerned authorities shall organize the admission process in such a way that teaching in the first semester in respect of a newly admitted batch of MBBS students starts by 1st of August of each year. In addition, while according permission to establish a new college or for renewal of permission annually, the Central Government specifies that the College shall ensure minimum of 240 teaching days between two batches before they conduct examination as per the MCI Regulations. Similarly, in the Postgraduate Medical Education Regulations, 2000 it has been laid down that an academic year shall be from 1st of January to 31st December of a calendar year. However, it has been found that this schedule for admitting students is not being strictly adhered to by some of the Universities/State Governments due to late counseling, repeated rounds of counseling and other reasons. Even where academic session has begun as per schedule, students are admitted mid-session as and when the vacancy in seats arises. In one of such cases, the MCI declined permission when admission was sought to be given against vacancies of the previous academic session, i.e., after more than one year from the commencement of the concerned academic session. The matter has been taken to the Supreme Court through a Special Leave Petition filed by the Council. The Hon'ble Supreme Court of India, vide its judgement dated 11.09.2002 in Civil Appeal No. 5166/2001 - Medical Council of India Vs. Madhu Singh and others, directed that there shall be no admission of students in the mid-term as that would be against the very spirit of statutes governing the medical education. The Council has been directed by the Hon'ble Court to ensure that the examining bodies fix a time schedule specifying the duration of the course, the date of commencement of the course and the last date for admission. In pursuance of the directions of the Hon'ble Supreme Court, the Council has initiated necessary follow up action, inter-alia, to fix a time schedule to be followed by the State Governments, Universities and Institutions with regard to declaration of results of the qualifying/entrance examinations; completion of admission process and commencement of the academic session and closure of admissions for the concerned session.